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Bombay Tenancy And Agricultural Lands (Vidarbha Region And Kutch Area) (Gujarat Amendment) Act, 1968

22 of 1968

[19 November 1968]

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Bombay Tenancy And Agricultural Lands (Vidarbha Region And Kutch Area) (Gujarat Amendment) Act, 1968

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An Act further to amend the Bombay Tenancy and Agricultural Lands (Vidarbha Region and Kutch Area) Act, 1958 in its application to the Kutch area of the State. It is hereby enacted in the Nineteenth Year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Bombay Tenancy and Agricultural Lands (Vidarbha Region and Kutch Area) (Gujarat Amendment) Act, 1968.
- (2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

2. Amendment Of Section 109 Of Bom. Xcix Of 1958 :-

In section 109 of the Bombay Tenancy and Agricultural Lands (Vidarbha Region and Kutch Area) Act, 1958(Bom. XCIX of 1958) (hereinafter referred to as "the principal Act") for the words "Bombay Revenue Tribunal" wherever they occur except in the expression "the Bombay Revenue Tribunal Act", the words "Gujarat

Revenue Tribunal" shall be substituted.

3. Amendment Of Section 112 Of Bom. Xcix Of 1958 :-

In section 112 of the principal Act, for the word "Collector" the words "Collector, the State Government" shall be substituted.

4. Amendment Of Section 113 Of Bom. Xcix Of 1958 :-

In section 113 of the principal Act, in sub-section (2), after the words "Revenue Tribunal" the words "or of the State Government" shall be inserted.

5. Amendment Of Section 115 Of Bom. Xcix Of 1958 :-

In section 115 of the principal Act, for the words, "the Collector and the Gujarat Revenue Tribunal" the words "the Collector, the Gujarat Revenue Tribunal and the State Government" shall be substituted.

6. Amendment Of Section 124 Of Bom Xcix Of 1958 :-

In section 124 of the principal Act, in sub-section (1), for the words "the Collector or the Gujarat Revenue Tribunal" the words "the Collector, the Gujarat Revenue Tribunal or the State Government" shall be substituted.